



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Acquittal Sec.) Civil Secretariat
Srinagar/Jammu

Notification
Jammu, the 21st August, 2019

SRO 507 —In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri Jatinder Singh, Advocate Jammu and Kashmir High Court, Jammu as Special Public Prosecutor to conduct the case titled State v/s Anil Kumar and others in FIR No. 107/2018 P/S Hiranagar involving offences under sections 304-B/306 RPC before the court of Ld. Principal Sessions Judge, Kathua.

By order of the Government of Jammu and Kashmir.

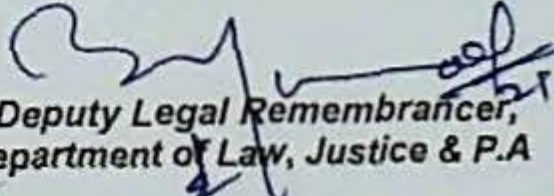
Sd/-
(Achal Sethi)
Secretary to Government

No. LD(Acq)2019/51-Kathua

Dated. 21.08.2019

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Srinagar.
3. Registrar General, J&K High Court, Srinagar.
4. Director Prosecution, J&K PHQ, Srinagar.
5. Sr. Superintendent of Police, Kathua.
6. Director Litigation, Jammu.
7. Public Prosecutor, Kathua.
8. Shri Jatinder Singh, Advocate Jammu and Kashmir High Court, Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting the instant case.
9. General Manager, Government Press Jammu for publication in the Government Gazette.
10. SRO Section, Department of Law, Justice and Parliamentary Affairs (W.7.S.C).
11. Concerned file.


Deputy Legal Remembrancer,
Department of Law, Justice & P.A.

21/80

21-08-19